

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 658 1995

Dibakar Behem. Applicant (s)


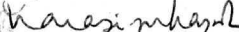


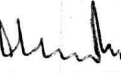
Versus  
Union of Ind. & as. Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	14.11.95	<p><b>REGISTER</b></p> <p><i>Sw</i> Registrar</p> <p>Heard Shri R.N.Naik, learned counsel for the petitioner. He has brought to our notice the order made by this Tribunal on 13.3.1995 and also a representation given by the petitioner in pursuance of that direction on 20.3.1995 to the Superintendent of Post Offices, Bhadrak Division. It is most surprising that for nearly eight months this representation has not received the attention of the concerned authority if at all it is not disposed of so far. It is also brought to our notice that in spite of the specific direction referred to above made by this Tribunal, the concerned authorities are trying to fill up the post at Mirzapur Branch Post Office by addressing the Employment Exchange to send the names of eligible candidates. If a direction is given that the said representation dated 20.3.1995 shall be disposed of within two weeks from the date of receipt of a copy of this order, the purpose of this petition would be served and as this Tribunal</p> <p>...</p>	<p>980 for Rs 50/- has been filed. On 14.11.95</p> <p>In this application, the petitioner vs 19 of CAT Act has Regd for his regular appointment in the post of EDBP.</p> <p>For Regn fi. On 14.11.95</p> <p><i>Regd.</i> <i>Sw</i></p>

Mr. Deepak Mishra  
R.N. Nayak  
A. Deb  
B.S. Tripathy  
P. Panda  
S.K. Sahoo  
R. Rath

O.A 658/95

(C)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
...1	14.11.95	<p>has already given a clear direction, we find no merit in this petition for admission as it is also for the same direction as given earlier on 13.3.1995. Therefore, we direct Respondent No.3, viz. Superintendent of Post Offices, Bhadrak Division, Bhadrak, to dispose of the representation dated 20.3.1995 within two weeks as aforesaid. Till the same is disposed of, the post of E.D.B.P.M., Mirzapur Branch Post Office by any other candidate shall not be filled up.</p> <p>With these observations and directions, the Original Application is disposed of.</p> <p>Hand over a copy of the order to the petitioner's counsel forthwith.</p> <p style="text-align: center;">   <b>VICE-CHAIRMAN</b>    <b>MEMBER (ADMINISTRATIVE)</b> </p>	<p>Order dt. 14.11.95</p> <p>Free copy of above order may be given to both side's counsel.</p> <p style="text-align: right;">   15.11.95  S.C. </p> <p style="text-align: right;"> 15.11.95 </p> <p>Received copy of order dt. 14.11.95</p> <p style="text-align: right;"> Debaraj Behara  15.11.95  Applicant </p> <p>Received copy of order dt. 14.11.95 - on behalf of Mr. Ananta Saha</p> <p style="text-align: right;"> 15.11.95  21/11/95 </p> <p>A copy of the order dt. 14.11.95 with petition copy may be sent to all reports by regd post.</p> <p style="text-align: right;">   22.11.95    22.11.95  S.C. </p>